

CAUSE LIST OF THE COURT OF SRI VINAYAK MAYANNAVAR. PRL. CIVIL
JUDGE AND JMFC., HOSAKOTE FOR THE DAY 07.06.2021

MORNING SESSION HEARING	AFTERNOON SESSION HEARING
1. OS 50/2012	16. CC 430/2010
2. CC 199/2008	17. CC 519/2011
3. CC 159/2009	18. CC 817/2011
4. CC 547/2009	19. CC 1308/2011
5. CC 880/2009	20. CC 1429/2011
6. CC 905/2009	21. CC 58/2012
7. CC 296/2012	22. CC 843/2012
8. CC 934/2012	23. CC 911/2012
9. CC 608/2013	24. CC 90/2013
10. CC 1212/2013	25. CC 803/2013
11. CC 367/2014	26. CC 852/2013
12. CC 973/2014	27. CC 961/2013
13. CC 1643/2014	28. CC 1072/2013
14. CC 1718/2014	29. CC 396/2015
15. PCR 122/2021	30. CC 1321/2016
Amreen Vs Sikandar	

Hosakote
Dated: 05.06.2021

Prl. Civil Judge & JMFC.,
Hosakote

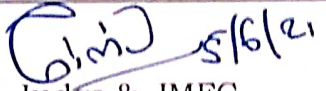
Note:

1. All the other cases which stands posted on the day has been adjourned to next dates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned Advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.

CAUSE LIST OF THE COURT OF **SRI GIRISHA.R.B.**, ADDL. CIVIL JUDGE AND JMFC., HOSAKOTE FOR THE DAY **07.06.2021**

MORNING SESSION HEARING	AFTERNOON SESSION HEARING
1. OS 293/2013	16. OS 219/2008
2. OS 73/2014	17. OS 195/2018
3. OS 161/2014	18. OS 277/2018
4. OS 299/2016	19. OS 21/2020
5. OS 133/2017	20. OS 23/2020
6. OS 3/2018	21. OS 149/2020
7. OS 79/2018	22. OS 101/2021
8. OS 83/2018	23. OS 103/2021
9. OS 205/2019	24. FDP 4/2016
10. OS 127/2020	25. CC 1314/2017
11. OS 157/2020	
12. OS 223/2020	
13. OS 245/2020	
14. OS 27/2021	
15. OS 35/2021	

Hosakote
05.06.2021


Addl. Civil Judge & JMFC.,
Hosakote.

Note:

1. All the other cases which stands posted on the day has been adjourned to next ates in CIS, the concerned Advocates and litigants may ascertain the next dates of their cases in the CIS Portal.
2. The learned advocates are hereby requested to strictly adhere to the instructions contained in the SOP issued by the Hon'ble High Court of Karnataka, Bangalore.
3. The learned advocates are also requested to ensure adequate social distancing during the court session and further to ensure that the congregation does not exceed 20 at any time during the session.